

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3283  
ANSWERED ON:14.08.2003  
SHOPPING COMPLEXES ON LEASE  
RAVINDRA KUMAR PANDEY

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the entire money recovered by giving the shopping complexes on lease should have been deposited in Government treasury as per the directions issued by the Ministry of Defence in the year 1995;
- (b) if so, whether only Rs. 62.53 lakh (27 percent) out of the total amount of rent collected by Defence Estate Officers in the two commands viz. Eastern Command and Southern Command, was deposited in the Government account and the balance amount was deposited in regimental funds in contravention of these directions;
- (c) if so, the reasons therefor; and
- (d) the action taken by the Government in this regard?

**Answer**

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) As per instructions issued by the Ministry of Defence in 1995, all revenues realized from Defence Land given on lease put to agricultural purposes only shall be deposited into Government Treasury.
- (b) The sum of Rs. 62.25 lakhs of rental collected by Services were deposited in Government Treasury, and the balance into Regimental Funds.
- (a) Details are being collected.
- (d) Detailed guidelines/instructions have been issued by the Ministry of Defence during the year 2001 for regulating management of Shopping Complexes on Defence Land and property, deposit of Revenue, etc.